

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No.128 of 2021

(IA Nos.302 of 2021 & 221/2023)

(Under Section 61 of the Insolvency & Bankruptcy Code, 2016)

(Arising out of the Impugned Order dated 05.03.2021 in IA/798/IB/2020 in MA/457/2018 in CP/511/IB/2017, passed by the 'Adjudicating Authority', National Company Law Tribunal, Division Bench - II, Chennai)

In the matter of:

V. Nagarajan

...Appellant

V

M/s. Asset Reconstruction Co. (India) Ltd. & Ors.

...Respondents

Present :

For Appellant : Mr. R. Subramanian, Advocate

For Respondent : Ms. Abitha Banu, Advocate-R1

Mr. R. Sugumaran, Advocate-R2

WITH

Company Appeal (AT) (CH) (Ins) No.129 of 2021

(IA Nos.230 of 2021, 301/2021, 222/2023 & 427/2021)

(Under Section 61 of the Insolvency & Bankruptcy Code, 2016)

(Arising out of the Impugned Order dated 05.03.2021 in IA/798/IB/2020 in MA/457/2018 in CP/511/IB/2017, passed by the 'Adjudicating Authority', National Company Law Tribunal, Division Bench - II, Chennai)

In the matter of:

V. Nagarajan

...Appellant

V

M/s. Asset Reconstruction Co. (India) Ltd. & Ors.

...Respondents

Present :

For Appellant : Mr. R. Subramanian, Advocate

For Respondent : Ms. Abitha Banu, Advocate-R1

Mr. R. Sugumaran, Advocate-R2

WITH

Company Appeal (AT) (CH) (Ins) No.130 of 2021

(IA Nos.429/2021 & 223/2023)

(Under Section 61 of the Insolvency & Bankruptcy Code, 2016)

(Arising out of the Impugned Order dated 05.03.2021 in IA/798/IB/2020 in

MA/457/2018 in CP/511/IB/2017, passed by the 'Adjudicating Authority',

National Company Law Tribunal, Division Bench - II, Chennai)

In the matter of:

V. Nagarajan

...Appellant

V

M/s. Asset Reconstruction Co. (India) Ltd. & Ors.

...Respondents

Present :

For Appellant : Mr. R. Subramanian, Advocate

For Respondent : Ms. Abitha Banu, Advocate-R1

Mr. R. Sugumaran, Advocate-R2

WITH

Company Appeal (AT) (CH) (Ins) No.131 of 2021

(IA Nos.229/2021, 300 & 326/2021, 428/2021, 505/2022, 997/2022, 70/2023 &

220/2023)429/2021 & 223/2023)

(Under Section 61 of the Insolvency & Bankruptcy Code, 2016)

(Arising out of the Impugned Order dated 05.03.2021 in IA/798/IB/2020 in

MA/457/2018 in CP/511/IB/2017, passed by the 'Adjudicating Authority',

National Company Law Tribunal, Division Bench - II, Chennai)

In the matter of:

M/s. Asset Reconstruction Co. (India) Ltd. & Anr.

...Appellant

V

V. Nagarajan & Ors.

...Respondents

Present :

For Appellant : Mr. Srinath Sridevan, Sr.Counsel

For Respondent : Ms. Abitha Banu, Advocate-R1

Mr. R. Sugumaran, Advocate-R2

ORDER
(PHYSICAL MODE)

06.06.2023

The Learned Counsel for the ‘Appellant’, Mr. R. Subramanian seeks ‘Permission’ from this ‘Tribunal’ to withdraw the Instant Company Appeals (AT) (CH) (Ins) No.128, 129, 130 & 131/2021. Acceding to the request, the Instant Company Appeals (AT) (CH) (Ins) No. 128, 129, 130 & 131/2021 are ‘dismissed’ as ‘withdrawn’. No costs. All connected pending IAs are closed.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

VG/TM